

receive wide ranging support from this House.

The President has not said anything about the clearance of slums from the country. He should have made a commitment for us all that we should not have slums in Calcutta or Bombay or elsewhere.

We must take measures to eradicate all areas of corruption, particularly the parallel economy which is run by those people who are trained in black money.

Finally, we suffer the worst drought in the country and we have to be cautious so far as generation of electricity is concerned. While the President mentioned generation of power in his Address, he did not caution the nation that if water resources will be deficient, you will be producing energy from other sources. In Jammu & Kashmir water resources are there which can generate electricity to the tune of 20,000 MW. Those water resources should be harnessed for the good of the country.

15.30 hrs.

STATEMENT RE: DECISION OF SOUTH
AFRICAN AUTHORITIES TO BAN
ANTI-APARTHEID GROUPS IN SOUTH
AFRICA

[English]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI. K. NATWAR SINGH): I rise to express on behalf of the entire membership of this House and the Government and people of India our deep sense of outrage and dismay at the decision of the South African authorities to ban all activities of 17 anti-apartheid organisations in South Africa which we unreservedly condemn. The denial of the right to engage even in peaceful protest against the abhorrent system of apartheid is not only another vicious assault on liberty in South Africa but also a clear demonstration that the draconian measures in force under the state of emergency have totally failed to extinguish the flame of nationalism and the spirit of defiance on the part of the brutally

oppressed masses of South Africa. The time has surely come for the international community to address itself in all earnestness to the urgent challenge of dismantling apartheid by all available means. In this hour of trial the Government and people of India reiterate their firm and unequivocal support for the valiant struggle of the oppressed masses of South Africa to undo apartheid and to establish a democratic polity in that country.

15.32 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS
AND RESOLUTIONS

[Translation]

Forty-Sixth Report

SHRI RAM AWADH PRASAD (Basti): Sir, I beg to move that this House do agree with the Forty-Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th February, 1988."

[English]

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th February, 1988."

The motion was adopted.

15.32 ½ hrs.

THE CONSTITUTION (AMENDMENT) BILL
(Amendment of Articles 345 and 348)

[Translation]

SHRI NARESH CHANDRA CHATURVEDI (Kanpur): Mr. Deputy Speaker, Sir, I beg to move that leave be granted to introduce a Bill further to amend the Constitution of India.